

WP (C) No. 49/2018

ISHWAR CHETTRI & ORS.

PETITIONER (S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT (S)

Date: 03/04/2019

CORAM :

HON'BLE MR. JUSTICE VIJAI KUMAR BIST, CJ.

For Petitioner(s) : Mr. A. Moulik, Sr. Advocate with
Mr. Ranjit Prasad, Advocate

For Respondent (s)
For R-1 : Mr. Karma Thinlay, Central Govt.
Advocate with Mr. Thinlay Dorjee
Bhutia, Advocate.

For R-2, R-3, R-4 & R-5 : Mr. K.T. Tamang, Advocate.

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Heard Mr. A. Moulik, learned senior counsel for the petitioners, Mr. Karma Thinlay, learned Central Government Counsel and Mr. K.T. Tamang, learned counsel for the respondents no.2 to 5.

Learned counsel for the petitioners seeks permission to withdraw this petition with liberty to avail appropriate remedy available under the law.

Allowed.

Petition is dismissed as withdrawn with liberty to avail appropriate remedy available under the law.

Chief Justice

03.04.2019

Index : Yes / No
Internet : Yes / ~~No~~

jk/bp